

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 6TH FEBRUARY, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2164 (P.No.197/106/77-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (230) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Indian Council for Child Welfare (Tamilnadu)' for the purpose of the said section for and from the assessment year 1976-77.


(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
King Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Hon. General Secretary, India Council for Child Welfare (Tamilnadu), 1, Prakasa Madali Street, Thyagarayanagar, Madras 600017.
2. The Commissioner of Income-tax, Tamilnadu-II, with reference to his letter No.C.1212(79)/77 dated 7.9.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&M)/(Inv.), New Delhi.
5. Director of Cash Services (Income-tax), 1st Floor, Alvan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Ins. (R&S), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.


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